

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6303
ANSWERED ON:15.05.2012
RENT CONTROL ACT
Tanwar Shri Ashok

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the details of complaint cases registered under the Delhi Rent Control Act, 1958;
- (b) whether the Government proposes to reform/review the said Act with a view to cure the lacunae in its present form;
- (c) if so, the details thereof; and
- (d) the time by which it is likely to be done?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): No complaint cases are reported in this Ministry.

(b) and (c): Yes, Madam. The Delhi Rent Act, 1995 was enacted to replace Delhi Rent Control Act, 1958. It was to come into force on such date as the Central Government may, by notification in the Official Gazette, appoint. The notification was not issued as immediately after enactment of the Act of 1995, there were representations against provisions mainly relating to deemed rent, registration of tenancies, inheritability of tenancies, enhancement of rent and eviction of tenant.

(d): The precise time frame cannot be indicated at this stage.